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**THE TELANGANA GAZETTE  
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**No. 2 ] HYDERABAD, FRIDAY, AUGUST 13, 2021.**

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**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS Etc.**

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 13th August, 2021 being published under article 348 (3) of the Constitution of India for general information:-

**TELANGANA ORDINANCE No. 2 OF 2021**

Promulgated by the Governor in the Seventy-second Year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND SRI KONDA  
LAXMAN TELANGANA STATE HORTICULTURAL  
UNIVERSITY ACT, 2007.**

Whereas, Government of Telangana is encouraging the Horticulture Crops along with the conventional farming, as there is a huge demand in the State as well as Country for the fruits and spice crops. But, the horticulture sector

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requires essential skilled manpower in important operations like pruning, fertilizer application harvesting based on maturity, precision farming etc. The skilled manpower needs the basics in horticulture.

And whereas, Government of Telangana has also having a vision to emerge as a World Class Institution for Forestry Education, Research, Management with the following objects:-

i) To bring out qualified forestry professionals for conservation and sustainable management of forest resources.

ii) To develop appropriate methods through research for propagation of the plantation crops to meet the demand from industry and domestic needs.

iii) Extension training to the farmers.

iv) Networking and partnership with similar institutions to synergise learning.

v) To develop Agro-Forestry and Horti-Silviculture models suitable for different Agro-Ecological situations, apart from conventional forestry operations so as to reduce pressure on natural stands, economic upliftment of farming communities and to enhance ecological conditions.

And whereas, it is felt necessary to develop the need based manpower and technologies, to impart education in basics of Horticulture and Forestry to provide research and employment opportunities in Horticulture and Forestry related fields.

And whereas, to achieve the above objectives and to facilitate the University in offering of multidisciplinary Degree/Diploma programmes in the field of Horticulture and Forestry and in order to enhance the academic programmes and research in Horticulture and Forestry, it

is required to incorporate the provisions under the Sri Konda Laxman Telangana State Horticultural University Act, 2007 (Act No.30 of 2007) to affiliate/recognize the Institutions / Colleges to offer the courses in the field of Horticulture and Forestry.

And whereas, it has been decided to give effect to the above objectives immediately;

And whereas, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for her to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

1. (1) This Ordinance may be called Sri Konda Laxman Telangana State Horticultural University (Amendment) Ordinance, 2021.

Short title and commencement.

(2) It shall come into force at once.

2. In Sri Konda Laxman Telangana State Horticultural University Act, 2007 (hereinafter referred to as the principal Act) in section 2,

Amendment of section 2, Act 30 of 2007.

(1) after clause (2), the following clauses shall be inserted, namely,-

“(2a) **“Affiliated FCRI College / Educational Institution”** means a Forest College and Research Institute, a College / Educational Institution affiliated to the University in accordance with the Regulations;

(2b) **“Affiliated Horticulture Polytechnic”** means a Horticulture Polytechnic affiliated to the University in accordance with the Regulations;”.



(2) in clause (7), after the word "University", the words "or affiliated to, or recognized by the University" shall be inserted.

(3) after clause (16), the following clause shall be inserted, namely,-

"(16a) "**FCRI**" means a Forest College and Research Institute offering academic programmes or research in Horticultural and Forestry Sciences, or any other courses as may be prescribed by the authorities as defined in the Act;".

(4) after clause (20), the following clause shall be inserted, namely,-

"(20a) "**Institution**" means an institution offering academic programmes or research in Horticultural and Forestry Sciences, or any other courses as may be prescribed by the authorities as defined in the Act and includes a Polytechnic;".

(5) after clause (21), the following clause shall be inserted, namely,-

"(21a) "**Polytechnic**" means a polytechnic offering diploma courses under Horticultural Sciences, or any other courses as may be prescribed by the Authorities in the Act;".

**Amend-  
ment of  
section 4.**

3. In the principal Act, in section 4,

(i) in sub-section (3), the words "No unit shall be recognized as an affiliated unit." shall be omitted.

(ii) After sub-section (3), the following sub-section shall be inserted, namely,-

"(4) The University is competent to accord affiliation to Forest College and Research Institute (FCRI) and Horticulture Polytechnics only in the State."

4. In the principal Act, in section 5, in sub-section (1), after the words "learning and scholarship", the words "and to streamline the Horticulture and Forestry Education affiliation, recognize the Horticulture Polytechnics, imparting education in Horticultural and Forestry Sciences or any other courses as may be prescribed, by the Authorities as defined in the Act", shall be added at the end.

**Amend-  
ment of  
section 5.**

5. In the principal Act, in section 7,-

**Amend-  
ment of  
section 7.**

(1) after sub-section (1), the following sub-section shall be inserted, namely,-

"(1a) to affiliate or recognize Forest College and Research Institute (FCRI) and Horticulture Polytechnics and to withdraw such affiliation or recognition in the manner as may be prescribed;".

(2) after sub-section (4), the following sub-section shall be inserted, namely,-

"(4a) to institute courses of study and to hold examinations for, and to confer Post Graduate / Under Graduate Degree and Diplomas to the Horticulture Polytechnics, or any other courses as may be prescribed by the Authorities, affiliated by the University."

6. In the principal Act, in section 8, in sub-section (1), after the word "maintained", the words "or affiliated or recognized or Horticulture Polytechnics" shall be inserted.

**Amend-  
ment of  
section 8.**

7. In the principal Act, in section 11, in sub-section (2), after clause (xiii), the following clause shall be added, namely,-

**Amend-  
ment of  
section 11.**

"(xiv) to affiliate or recognize Forest College and Research Institute (FCRI) and Horticulture Polytechnics, or any other courses as may be prescribed by the

Authorities, including conditional affiliation or recognition of the Forest College and Research Institute (FCRI) and Horticulture Polytechnic and to withdraw such affiliation or recognition on the recommendation of the Academic Council.”.

**Amendment of section 13.** 8. In the principal Act, in section 13, in sub-section (3), after clause (ix), the following clause shall be added, namely,-

“(x) for the grant of affiliation or recognition or withdrawal of such affiliation or recognition of Forest College and Research Institute (FCRI) and Horticulture Polytechnics.”.

**Amendment of section 56.** 9. In the principal Act, in section 56, in sub-section (5), after clause (xiv), the following clause shall be added, namely,-

“(xv) affiliation or recognition including conditional affiliation or recognition of Forest College and Research Institute (FCRI) and Horticulture Polytechnics and withdrawal of such affiliation and for all other matters necessary for carrying out all or any of the purposes of the Act.”.

**DR. TAMILISAI SOUNDARARAJAN,**  
Governor of Telangana.

**A. SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.